

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:128
ANSWERED ON:27.11.2001
REHABILITATION OF DISPLACED TRIBALS
LAXMAN GILUWA

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- .
- (a) whether it is a fact that tribal communities have been displaced from their traditional habitats on a large scale in the country;
 - (b) if so, the details thereof: State-wise;
 - (c) the action being taken by the Union Government to stop this trend; and
 - (d) the steps being taken by the U mon Government to rehabilitate these displaced tribals?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM)

(a)&(b) Yes, Sir. Tribal Communities have been displaced and alienated from their traditional abode owing to various socio-economic reasons. The latest information in this regard, collected from Ministry of Rural Development, is given below:

Sl.No. Name of State Area (in acres)

1 Andhra Pradesh 31324

2 Assam 4192

3 Bihar 9742

4. Gujarat 19633

5 Karnataka 15352

6. Madhya Pradesh 61275

7 Orissa 896

8 Rajasthan 1526

9. Tripura 21

(c)&(d) Land being a State subject, most of the State Governments have enacted laws for prevention of alienation of tribal land. The Supreme Court in a recent judgement in `Samatha` case has restricted transfer of tribal land. Relevant extracts of the judgement have

been circulated to the States for compliance. However, emphasis is placed on the rehabilitation of the displaced tribals after creating necessary social infrastructures like schools, roads water supply, etc. by the concerned State Governments/Union Territory Administrations. It is also a prerequisite on the part of the project Authorities to get the approval of the Government of India before implementation of any project. They are also required to prepare action plan for rehabilitation of displaced tribal population so that no undue hardship is caused to them.